

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.107  
C.P.(IB)/217(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadvani Forge Ltd

.....Applicant

V/s

Bhalara Cotton Pvt Ltd

.....Respondent

**Order delivered on: 09/10/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.

For the Respondent : none

**ORDER**

Ld. Counsel Mr. Sumit Parikh appears for the applicant.

None for the respondent.

By going through the application, it is observed that NeSL records of default has not been filed along with the present application. Ld. Counsel seeks and is granted three weeks' time to file the NeSL record of default.

List the matter on 08.11.2023.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**